Sr. No. 2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 2/2020, EMG-CM No. 1/2020 in EMG-WP(C) No.3/2020, EMG-CM No. 2/2010

Laxshmi Transport Company

....Petitioner (s)

Through:- Mr. Pranav Kohli, Advocate in EMG-WP(C) Nos. 2/2020 & 3/2020

V/s

Union Territory of Jammu & Kashmir and others

....Respondent(s)

others

Through:- Mr. Raman Sharma, AAG in

EMG-WP(C) Nos. 2/2020 & 3/2020

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER

Mr. Pranav Kohli, learned counsel for the petitioners has filed supplementary affidavits on behalf of the petitioners to the objections filed by the respondents.

Mr. Raman Sharma, learned AAG has prayed for some time to file response to the supplementary affidavits filed by the petitioners as the petitioners have levelled some new allegations in their supplementary affidavits.

Mr. Raman Sharma shall do the needful by or before the next date of hearing. While doing so, he will also specify as to whether the

technical bid was opened on 12th March, 2020, or on 26th March, 2020 as alleged by the petitioners in the supplementary affidavits.

Mr. Sharma shall further produce the record in support of the stand taken by the respondents in their response to the supplementary affidavits filed by the petitioners. He shall also make available the record in terms of the previous order for perusal of the Court.

Let the file come up for consideration on 18th May, 2020.

Meanwhile, interim directions to continue in both the writ petitions.

(RAJNESH OSWAL) JUDGE

Jammu 04.05.2020 (Muneesh)

